

*The Schedule.*  
(See section 3.)

Act. (1)	Amendments (2)
<p>The Bombay State Famine Relief Fund Act, 1958 (Bom. LXXXIII of 1958).</p>	<p>(1) In the Long title, —</p> <p style="padding-left: 2em;">(a) for the words “Famine Relief Fund” the words “Scarcity Relief Fund” shall be substituted:</p> <p style="padding-left: 2em;">(b) for the words “ Famine or acute Scarcity” the word “Scarcity” shall be substituted.</p> <p>(2) In the preamble, in the third paragraph,—</p> <p style="padding-left: 2em;">(a) for the words “Bombay State Famine Relief Fund” the words “Maharashtra State Scarcity Relief Fund” shall be substituted.</p> <p style="padding-left: 2em;">(b) for the words “famine or acute Scarcity” the words “Scarcity” shall be substituted.</p> <p>(3) In section 1, in sub-section (1), for the word “Famine” the word “Scarcity” shall be substituted.</p> <p>(4) In Section 2, for the word “Famine” the word “Scarcity” shall be substituted.</p> <p>(5) In Section 3 and in the marginal note thereto, for the word “Famine” the word “Scarcity” shall be substituted.</p> <p>(6) In Section 4, for the words “Famine Relief Fund established under this Act” the words “Fund established under this Act” shall be substituted.</p> <p>(7) In section 5, for the Words “famine or acute scarcity”, at both the places where they occur, the word “scarcity” shall be substituted.</p>